

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 111

CP (IB) No. 318/Chd/Pb/2022

**IN THE MATTER OF:**

Punjab National Bank

...Petitioner

Vs.

Kirat Sodhi

...Respondent/Personal Guarantor

**Under Section:** 95(1), IBC 2016.

**Order delivered on 01.07.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:	Mr. Harsh Garg, Advocate
	Mr. Pulkit Goyal, Advocate
For the Respondent/ Personal Guarantor	Mr. Aalok Jagga, Advocate
	Mr. APS Madaan, Advocate
For the RP:	Ms. Jasneet Kaur, Advocate

**ORDER**

Vakalatnama has been filed by Ld. Counsel for the Respondent/Personal Guarantor vide Diary No. 02359/8 dated 09.05.2024, Reply has been filed by Ld. Counsel for the respondent vide Diary No. 02359/7 dated 09.05.2024. Both are taken on record. Ld. Counsels for the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other. List the matter for arguments on 20.08.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti